

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4144 of 2020**

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

2/Dated: 21st July, 2020

Heard through V.C.

2. Let the case diary be called for from the court concerned and put up this case thereafter.
3. In the meantime, learned counsel for the petitioner is directed to remove the defects as pointed out by the office.

Amardeep/

(Deepak Roshan, J.)